

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.711/2019

Dated Tuesday, the 11th day of June, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

M.Valliammal,
No.50/18, Chetty Street,
Kaladipet, Tiruvottiyur Post,
Chennai 600 019.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India,
Rep., by The General Manager,
Southern Railway, Park Town,
Chennai 600 003.

2.The Senior Divisional Financial Manager,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai 600 003.Respondents

By Advocate Mr. P.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“ To call for the records related to the service of late K.Munusamy in the Railway service and the latest representation dated 01.04.2018 accompanied by necessary documents and to direct the respondents to extend the benefit of Family pension to the applicant effective from 30.05.2016 in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. It is submitted that the applicant's claim for family pension as a widowed daughter of late K.Munusamy and Rajammal, PPO No-8583, Ex-Peon-Cash Office/MAS/S.Rly of the respondents has been pending with the respondents. The applicant had furnished all the particulars along with supporting documents as sought by the respondents by Annexure A-3 communication, by Annexure A-4 letter dated 01.04.2018. Accordingly, the applicant would be satisfied if the competent authority is directed to take a decision and pass orders within a time limit to be set by the Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, I deem it appropriate to direct the competent authority to consider the claim of the applicant in accordance with the relevant rules, in the light of Annexure A-4 response of the

applicant dated 01.04.2018 and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of as above. No costs.

**(R.RAMANUJAM)
MEMBER (A)**

M.T.

11.06.2019